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## (2024) 11 UK CK 0002

## **Uttarakhand High Court**

Case No: First Bail Application No. 2069 Of 2024

Sanavvar APPELLANT

Vs

State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 7, 2024

**Acts Referred:** 

• Uttarakhand Protectin Of Cow Progeny Act, 2007 - Section 3, 5, 11

Hon'ble Judges: Ravindra Maithani, J

**Bench:** Single Bench

Advocate: Rajveer Singh, S.C. Dumka

Final Decision: Allowed

## Judgement

## Ravindra Maithani, J

- 1. Applicant is in judicial custody in FIR No.85 of 2024, under Sections 3, 5, 11 of the Uttarakhand Protectin of Cow Progeny Act, 2007, Police Station Bhagwanpur, District Haridwar.
- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued by learned counsel for the applicant that co-accused, having similar role, has already been granted bail.
- 4. This fact is admitted by learned State Counsel.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.
- 7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the satisfaction of the court concerned.